

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA No. 659/2016

IN THE MATTER OF:

M/s. BCC Fuba India Limited

.....PETITIONER

M/s SBJ Export & MFG Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 433(e), 434 & 439

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :- Mr. Surinder Kumar, Chartered Accountant

For the Respondent :- Mr. Arun Saxena, Advocate
Ms. Nalini, Advocate

ORDER

Learned Counsel for the petitioner and respondent are present. After hearing the Learned Counsel for the petitioner certain defects in compliance with section 9(3) has been noticed and which are required to be rectified. In terms of proviso to sub section (5) ^{of sub} ~~and sub~~ section 9, seven days time is granted to the petitioner to rectify all the defects ^{and} copy of the such rectification in compliance which is sought to be made shall also be furnished to the Learned Counsel for respondent in advance.

Posted the matter on 19th July, 2017

Sd/-
R. VARADHARAJAN
MEMBER (JUDICIAL)

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)